



2026:AHC:23754

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 441 of 2026

Jaikaran

.....Petitioner(s)

Versus

The State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"(i) Issue a writ, order or direction in the nature of Mandamus commanding the respondent no 2 to decide the appeal no. 2062 of 2020 (Jaikarn and others Vs., Gabbu and others) (Annexure No.1) to this writ petition, within a stipulated period without providing unnecessary adjournment to either of the parties.

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Settlement Officer of Consolidation (respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 4, 2026

vkg

(Dinesh Pathak,J.)